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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CO.PET. 668/2014, CO.APPL. 991/2017, CO.APPL. 992/2017
CO.APPL. 993/2017, CO.APPL. 219/2022, CO.APPL.
193/2023, CO.APPL. 530/2023, CO.APPL. 667/2023,
CO.APPL. 668/2023, CO.APPL. 669/2023, OLR 85/2023, OLR
86/2023, OLR 14/2024

ABHINANDAN KUMAR JAIN

..... Petitioner

Through:

versus

MVL LIMITED

..... Respondent

Through: Mr. Kunal Sharma & Mr.
Shubhendu Bhattacharya, Advs.
for OL

Mr. Rachit Devgun & Ms.
Sugandha Sharam, Advs. for
SEBI in CA No.536/2020

Mr. Kunal Sabharwal & Mr.
Shubham Madaan, Advs. for
the applicant in CO.APPL.
1046/2018

Ms. Suman Yadav & Mr.
Abhishek Chauhan, Advs. for
the applicants in CA Nos. 667
to 669/2023

Mr. Prakhar Bhatnagar, Adv.
for applicant in CA No.
518/2023

Mr. Ankit Jain, Mr. Abhay
Pratap Singh & Mr. Mohit
Kumawat, Advs. for ex-
management.

Mr. Ankit Jain, Mr. Aditya
Chauhan, Ms. Tanisha Gopal,
Ms. Apurva Tyagi & Ms.
Divyanshu Rathi, Advs.

Mr. Gaganmeet Singh



Sachdeva, Adv. for Applicant
Association.

CORAM:
HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER
14.03.2024

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1. Mr. Kunal Sharma, learned counsel appearing for the Official Liquidator submits that the proposal mooted by the ex-management is being examined at the ends of their valuers and chartered accountants. He requests some time to file an updated status report.
2. Let the same be filed within four weeks from today.
3. Re-notify on 04.07.2024.

DHARMESH SHARMA, J.

MARCH 14, 2024/sa